



**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH:
AMARAVATI**

Sub: High Court of Andhra Pradesh – Departmental (Disciplinary) Appeals – Standing Orders No.113 - Service matters of A.P.J.M.S Employees (Including Administrative Appeals) Amendment to and Reframing of Standing Order No. 113 – Reg.

Ref: Resolution dated 20.4.2020 of the Full Court of Hon'ble Judges.

Order ROC No.211/SO/2020, dated 23.10.2020

The High Court has been pleased to amend first two paragraphs of Standing Order 113 and reframe the same as under:

**S.O.113: SERVICE MATTERS OF A.P.J.M.S. EMPLOYEES
(INCLUDING ADMINISTRATIVE APPEALS) :**

"Administrative Appeals regarding Promotions, etc., shall be preferred within six months from the date of receipt of the order by the incumbent under Rule [12]¹ of the A.P.J.M.S. Rules, while Disciplinary Appeals shall be preferred within three months, as per C.C.C.A. Rules.

Whenever any current is received with regard to the Subject No.1, necessary entry will be made in P.R. Book. After receipt of the Revision Petition/Administrative Appeals, records and remarks will be called for from the concerned Unit Head and after receipt of the records and remarks of the concerned District Judge, a detailed note will be prepared along with the rule position and placed before [the Hon'ble The Chief Justice of the High Court, as contemplated under Rule 34 of A.P. Civil Service (CC & A) Rules, 1991, for consideration and for passing necessary orders]²."

With regard to Administrative Appeals preferred by the Members of A.P.J.M.S., for an effective monitoring of the Issue, the following Register (A.R.126) shall be maintained:

REGISTER OF APPEALS (A.R.126)

Sl.No.	Roc.No.	Name of the Appellant	Name of the Unit	Date of filing the Appeal	Date of disposal and result	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)

With regard to Inquiries ordered against the Employees in the Subordinate Units, it shall be seen whether the Instructions contained in the Circular in ROC No.4028/94-C2, dated 20-7-1995 (Page 43 of Codification – Volume II) are being complied with.

Further, the Rules relating to Maintenance of Confidential Reports in respect of Employees of Judicial Ministerial Service are shown as Annexure 2-C.


REGISTRAR GENERAL

23/10/2020

¹ Substituted for Rule "11".

² Substituted for the words "the Committee of the Hon'ble Judges dealing with the subject for approval. After obtaining approval of the said Committee, Proceedings will be issued".

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) All the Unit Heads in the State (with a request to circulate the same to all the Officers and staff members).
- 5) All the Officers, High Court of Andhra Pradesh.
- 6) All the Section Heads, High Court of Andhra Pradesh.

PRL. DISTRICT COURT : WEST GODAVARI : ELURU : DT. 09.11.2020

Communicated to all the Judicial Officers working in the Unit including Secretary, D.L.S.A., West Godavari, Eluru, with a request to circulate the same among all the staff members working under their control.

Copy to:

DIB NO 4197
DAVDS 9/11/2020

PRL. DISTRICT JUDGE,
W.G., ELURU.

The Superintendents, Accounts Section and Central Nazareth; Superintendents, O.P.Cell, Copyist Section, PTR Section District Court, Eluru.

The Incharge System Officer, Principal District Court, Eluru, with a direction to upload the same in the official website of District Court and also send **emails** to all the Courts.